


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 17.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	For filing vakalath & settlement/ compromise	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	B.K. Sanjay 9945264494	Respondent	

Counsel for petitioner is present. Shri B.K. Sanjay, Advocate for respondents is present. He has filed vakalat for respondents and he requested time to file objections. On the previous occasions also, the case was adjourned for filing objections by respondents. Yet, the counsel again requested time to file objections. Counsel for petitioner has strongly opposed for granting adjournment and she requested the Tribunal to hear the matter as the respondents have been given sufficient time. Though he has been granted several adjournments for filing vakalat and also for filing objections and for hearing the matter, again he requested time for filing objections.

List the matter on 24.10.2017 for filing objections. If no objections are filed, the matter will be decided on the material available on record and after hearing the counsel for petitioner.

List it on 24.10.2017.


MEMBER (J)


MEMBER (T)